



LEXCELERATE'26

A LEGAL STARTUP-IDEA PITCHING CONTEST

30th September, 2026
(Hybrid)



LawMento
Practical Legal Education

LawBhoomi



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About HPNLU

Himachal Pradesh National Law University (HPNLU), Shimla, is one of India's premier institutions for legal education, established with the objective of advancing excellence in the study and practice of law. Nestled in the serene surroundings of Shimla, the university seeks to combine rigorous academic training with a deep engagement with contemporary legal and policy challenges. HPNLU offers an intellectually vibrant environment where students are encouraged to develop strong analytical abilities, ethical responsibility, and a nuanced understanding of law's role in shaping society.

Through its academic programmes, research initiatives, and institutional collaborations, HPNLU strives to nurture legal professionals who are not only well-grounded in legal doctrine but also capable of responding to evolving societal and global challenges. The university places a strong emphasis on interdisciplinary learning, critical inquiry, and public service, fostering a culture that encourages innovation, dialogue, and thoughtful engagement with the law.



About LIIC

The Legal Innovation & Incubation Cell (LIIC) at Himachal Pradesh National Law University is a student-driven initiative established to encourage innovation, interdisciplinary exploration, and problem-oriented thinking within the legal ecosystem. The Cell aims to move beyond conventional approaches to legal education by creating a platform where students can engage with real-world challenges in law and develop thoughtful, practical responses to them. By bringing together perspectives from law, technology, entrepreneurship, policy, design, and other allied disciplines, LIIC seeks to expand how legal problems are understood and addressed.

Through initiatives such as innovation projects, startup incubation, collaborative research, and publications, the Cell encourages students to experiment with new ideas and build solutions that can meaningfully contribute to legal practice and institutional processes. With the guidance of practitioners, mentors, and interdisciplinary collaborators, LIIC aspires to cultivate a culture where legal education is not limited to interpretation of the law but also includes designing better systems, tools, and frameworks for the future of justice.



About LEXCELERATE'26

Lexcelerate'26 is a Shark Tank-style platform for legal startups and innovators, where students transform real problems in the legal ecosystem into innovative, technology-driven ventures. This year, the central theme is Access to Justice, challenging participants to develop solutions that make justice more accessible, affordable, understandable, and inclusive. Participants will pitch their ideas to a panel of legal professionals, entrepreneurs, investors, and industry experts, who will challenge their models, test their feasibility, and evaluate their potential for real-world impact.

Theme- Access to Justice

Date- 30th September

Mode- Hybrid (Offline & Online)



TITLE SPONSORS



Resolvify Limited is a Scotland-registered organisation specialising in dispute resolution, advisory & support services. Its work includes expert Alternative Dispute Resolution (ADR), arbitration, cross-border dispute resolution, technology and intellectual property disputes, and venture and startup arbitration. The organisation specifically offers UK–India cross-border arbitration services and supports the resolution of investor, shareholder, partnership, technology, and IP disputes. Resolvify is not a law firm and is not regulated by the Solicitors Regulation Authority (SRA), it works with independently authorised and regulated legal professionals.



Media & Knowledge Partners



Lawctopus, started in 2010, is India's leading online media and education portal for law students and young lawyers. The media vertical, Lawctopus.com, reaches to nearly 4 lakh readers every month. The ed-tech vertical, Lawctopus Law School (LLS), teaches more than 2000 learners every year. With a rating of 93.2/100, LLS' practical, online courses teach skills such as legal research, contract drafting, IP law, and more. On the media site, content such as law-related conferences, workshops, internships, jobs, and career advisory pieces and blogs make Lawctopus the young lawyer's go-to friend and guide!



Collaborators



LawMento
Practical Legal Education

LawMento is a legal education platform focused on practical, career-oriented learning for law students, lawyers, and other legal professionals. It provides expert-led, self-paced online courses designed to develop practical skills relevant to contemporary legal practice. Its courses cover areas including contract drafting, legal research and writing, intellectual property, media and entertainment law, RERA, AI and law, mediation, public policy, and legal technology. Its platform currently features 40+ premium courses and more than 300 expert-led lessons.

LawBhoomi[®]

LawBhoomi, started by NLU graduates, is a platform that shares legal internships, jobs, courses, career tips, notes, and study help for exams. We aim to make sure no student is left behind because of their background, the college they attend, or the resources they can afford.



MEET THE JUDGES



Adrika Singh

Founder, Nowlez:
AI Munshi



Chirag Mittal

Founder, Resolvify



Mudit Nagpal

Advocate at
Rajasthan High
Court



Dr. Ravi Bhatia

Coordinator,
Biotechnology
Incubation
Centre, HPU.



PRIZES



₹ 12,000 Cash Prize + Free Course on LawMento + Certificate of Merit



₹ 8,000 Cash Prize + 50% off on any Course on LawMento + Certificate of Merit



Certificate of Merit

All the Participants will be given 30% off on any course from LawMento + Certificate of participation + 10% off on Lawctopus Law School courses



RULES

1. Eligibility

- The competition is open to everyone and can be participated by coming to the campus or online means (hybrid)
- Participation may be individual or in teams consisting of a maximum of three members.
- Each participant/team may submit only one startup idea.

2. Nature of the Competition

- Lexcelerate is a legal startup pitch competition aimed at encouraging innovation, entrepreneurship, and problem-solving in the legal ecosystem.
- Participants are required to present a startup concept that addresses an existing challenge in the field of law, justice delivery, legal education, compliance, policy, or allied sectors.
- The proposed idea may be at any stage, including conceptual, prototype, or operational.

3. Presentation Guidelines

- Every team shall deliver a pitch before the judging panel using a PowerPoint Presentation (PPT/Pitch Deck).
- The total presentation time shall not exceed 10 minutes, inclusive of the explanation of the business model.
- After the presentation, participants shall attend a question-and-answer session with the judges.
- The use of offensive, plagiarised, or misleading content during the presentation shall lead to disqualification.



4. Pitch Deck Requirement

The pitch deck should preferably include the following components:

- Introduction of the startup/team
 - Problem identification
 - Proposed legal or business solution
 - Market need and target audience
 - Innovation and competitive advantage
 - Revenue or sustainability model
 - Growth potential and scalability
 - Implementation strategy and future roadmap
- Participants may include additional details relevant to their startup idea.

5. Evaluation Criteria

The entries shall be evaluated on the basis of:

- Originality and innovation of the idea
- Relevance to the legal field
- Feasibility and sustainability
- Market potential and impact
- Clarity and structure of presentation
- Ability to address questions raised by the judges

6.Registration Procedure

- Registration shall only be completed through the official registration form circulated by the organisers.
- A registration shall be considered valid only after successful payment of the prescribed registration fee, if applicable.
- All official communication regarding the competition shall



be conveyed through the registered email address and/or designated communication groups.

7. Code of Professional Conduct

- Participants are expected to maintain professionalism, decorum, and ethical conduct throughout the event.
- Formal attire is mandatory during the competition rounds.
- Any act of misconduct, disruption, harassment, or unfair means may result in immediate disqualification.

8. Intellectual Property and Originality

- The startup idea presented must be the original work of the participating team.
- Any instance of plagiarism, misrepresentation, or unauthorised use of another person's work shall attract disqualification.
- Intellectual property rights related to the ideas shall continue to remain with the respective participants.
- Participants are advised not to disclose highly confidential information during public presentations.

9. Technical and Submission Requirements

- Teams must carry their presentations in accessible digital formats such as PPT, PPTX, or PDF.
- Participants shall ensure that their presentations are compatible with standard presentation systems.
- The organising committee shall not be responsible for technical issues arising from incompatible files or devices.



10. Decision of Judges

- The evaluation and decisions made by the panel of judges shall be final and binding upon all participants.
- No request for re-evaluation or reconsideration shall be entertained.

11. Modification of Rules

- The organising committee reserves the right to amend, interpret, or modify the rules, schedule, or format of the competition at any stage, if deemed necessary. Any such changes shall be communicated to the participants in due course.

12. Accommodation and Travel

Participants shall make their own arrangements for travel and accommodation. The organisers shall not be responsible for providing accommodation facilities unless specifically notified otherwise.

13. Withdrawal and Refund Policy

- A registered team wishing to withdraw from the competition must communicate the same through email before the closure of registrations.
- Refund of registration fees, if applicable, shall be subject to the discretion and policy of the organising committee.

14. Compliance with Event Guidelines

All participants shall comply with the instructions issued by the organising committee during the course of the event. Failure to adhere to such instructions may lead to penalties or disqualification



REGISTRATION

₹ 500/- per head

Registration fees:

₹ 350/- per head [For HPNLU Students]

Registration Ends:

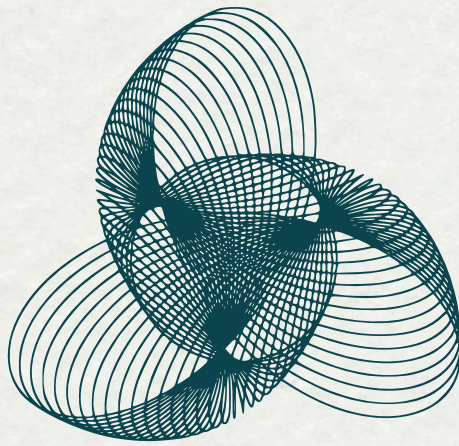
29th September, 2026

**Registration
Process:**



SCAN ME

https://erphpnlu.in/anon_evForm.htm?ev=77



VIDHI-VERSE

AN EXHIBITION OF INNOVATIVE STARTUP IDEAS

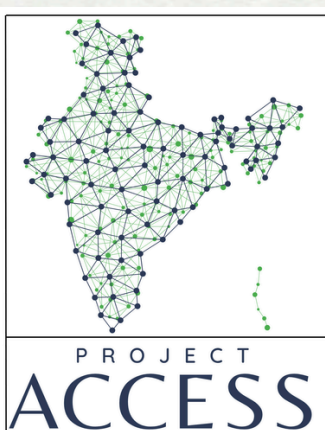
Vidhi-Verse is a curated legal innovation and startup exhibition bringing together legal-tech startups, emerging ventures, student innovators, technology-driven solutions, and organisations shaping the future of law under one platform.

The exhibition seeks to create a space where students and visitors can move beyond learning about innovation and experience it firsthand. From AI-powered legal solutions and Online Dispute Resolution platforms to tools for legal education, access to justice, research, and legal practice, Vidhi-Verse will showcase how technology and entrepreneurship are transforming the legal ecosystem.

Organised as part of Lexcelerate'26, **Vidhi-Verse** aims to foster direct interaction between innovators and the next generation of legal professionals, creating opportunities to discover new technologies, engage with founders, explore ideas, provide feedback, and envision new possibilities for the future of law.



Participating Organisations



& many more...





CONTACT US



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Patron

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Hon'ble Vice Chancellor, HPNLU

Faculty Advisor

Dr. Esha Sharma

Chairperson, LIC

Dr. Deepika Gautam

Convenor

Dr. Praveen Kumar

Member

**Dr. Chandrika Singh
Thakur**

Member

**Dr. Bharat
Barowalia**

Member

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Mr. Swastik Grover

Founder, Rhett.

Mrs. Deepika Chhabra

Founder, Mantra

Adv. Mudit Nagpal

Advocate, Rajasthan
High Court

Dr. Ravi Bhatia

Coordinator, Biotechnology
Incubation Centre, HPU

Organising Team

Student Organisers

Sambhav Chhabra

Shivam verma

Prachi Singh

Noah Hudson

Deeptakshi

Vrinda Sharma

Vanshika Bakshi

Dibyesh Raj Sagar

Dewansh

Pearl Bansal

Ankit Kr.

Navisha

Anaadi

Ayushi

Raj Vardhan

Aastha

Innovating Law & Incubating Future

